

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

19/11/2019

O.A./260/728/2019

PANI BASKE

-V/S-

M/O RAILWAYS

ITEM NO:20

FOR APPLICANTS(S) Adv. : MR.N.R.ROUTRAY

FOR RESPONDENTS(S) Adv.: MR.T.RATH

Notes of The Registry	Order of The Tribunal
	Heard learned counsels for the applicant and respondents. The case of the applicant is that she had married to the deceased employee after the death of his first wife. The Respondent-Railways have sanctioned 50% of family pension in her favour as against her claim for 100% family pension. Learned counsel for the applicant submitted that the applicant has made a representation dated 16.9.2019 (A/6) to Respondent No.3 which is pending for consideration and her grievance will be addressed if a direction is issued to consider the said representation as per the rules. Learned counsel for the respondents submitted that there may be other claimants who are the children of the 1st wife and also under the Rules, the applicant is entitled to 50% of the family pension. In view of the above submission, without expressing any opinion on the merit of the matter, this O.A. is disposed of at this stage with direction to Respondent No.3/Competent Authority to consider the representation at A/6 of O.A. as per the provisions of Rules. It is clarified that the said authority/Respondent No.3, before considering the representation may also give an opportunity to other likely claimants. particularly. Respondent Nos.

5 and 6 and then pass a speaking order to dispose of the representation of the applicant at Annexure-A/6. Copy of such speaking order shall be communicated to the applicant as well as to other claimants, who will be heard in the matter, within a period of three months from the date of receipt of copy of this order.

The applicant will be at liberty to communicate copy of this order along with Paper Book of O.A. as well as copy of the representation at A/6 to Respondent No.3 within one week from the date of receipt of this order.

Copy to both parties.

(GOKUL CHANDRA PATI)
MEMBER (A)

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